

**Government of Jammu and Kashmir,
Home Department,
Civil Secretariat, J&K.**

Notification

Jammu, the 15th February, 2024

S.O. 110 .-Whereas, vide notification SRO-260 dated 09th of September, 2008, Ld. Additional District and Sessions Judge, Jammu, was appointed as an ex-officio arbitrator for making an award in respect of land measuring 110 Kanals and 14 Marlas, situated at Village Deeli, Tehsil and District Jammu; and

Whereas, the Arbitration proceedings were not completed within the stipulated period and on the request of the Arbitrator, the time to complete the proceedings was extended from time to time, the previous extension having been granted vide S.O 148 dated 26th of April, 2021, in terms of which the time for making the award was extended by a further period of four months w.e.f.26.04.2021; and

Whereas, the Arbitrator in terms of his communication bearing No.338/ADSJ dated 05.02.2022, inter-alia, informed that due to Covid-19 for long period of time and heavy work load in the Court, the award could not be passed within the stipulated time and requested for extension in time by a period of four months for giving his findings; and

Whereas, in the meantime, a writ petition WP(C) No.2448/2022 titled Imtiaz Ahmed and others vs. UT of J&K and others was filed in the Hon'ble High Court of J&K and Ladakh at Jammu, praying therein for a direction upon the respondents to take a decision on the communication ibid of the Arbitrator for the extension in time to complete the arbitration proceedings; and

Whereas, the Hon'ble High Court vide its order dated 16.11.2022 disposed of the writ petition, inter-alia, with the direction to the respondent No.1 therein to decide the application dated 05.02.2022 preferred by the Ld. Additional District and Sessions Judge, Jammu for extension of time of four months for concluding the arbitration proceedings, within two weeks positively; and

Whereas, upon examination of the matter, it has been decided to accept the recommendation of the Arbitrator regarding grant of extension in time for making award.

Now, therefore, in exercise of the powers conferred under sub-rule(1) of Rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby directs that the time for completing the arbitration proceedings and for making the award shall and shall always be deemed to have been extended by a further period of four months w.e.f. the date of issuance of this notification.

By order of the Government of Jammu and Kashmir.

Sd/-
(Santosh D. Vaidya)IAS,
Principal Secretary to the Government.

No.HOME-LA/167/2022(CC:7093909)


Dated: 15.02.2024

Copy to the:

1. Principal Secretary to the Hon'ble Lt. Governor, J&K.
2. Joint Secretary (JKL), Ministry of Home Affairs, GoI.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (W 7 S.C).
4. Divisional Commissioner, Jammu.
5. Secretary to the Government, Revenue Department.
6. Director, Archives, Archaeology and Museums, J&K.
7. Principal Director, Defence Estates, Northern Command, Satwari, J&K, Jammu.
8. Deputy Commissioner, Jammu.
9. Defence Estates Officer, Jammu.
10. Private Secretary to the Chief Secretary, J&K.
11. Private Secretary to Principal Secretary to the Government, Home Department.
12. I/c Website, Home Department.
13. Notifications/Stock File.

Copy also to the:

1. Ms. Monika Kohli, Ld. Sr. AAG, Jammu, with the request to conduct the proceedings in the matter on behalf of the UT of J&K before the Arbitrator.
2. Sh. Anchit Sharma, Ld. Standing Counsel for the Revenue Department.


(Rof Ahmad Lone)JKAS,
Under Secretary to the Government.